## (TO BE PUBLISHED-IN DELHI GAZETTE PART-IV EXTRA-ORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS 8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

No.F.6/11/2011-Judl./Suptlaw/

Dated

November, 2016

## **NOTIFICATION**

No.F.6/11/2011-Judl./Suptlaw/ .- In exercise of the powers conferred by the proviso to article 309 of the Constitution read with Government of India, Ministry of Home Affairs Notification No.F.1/2/70/DH(S) dated the 29<sup>th</sup> May, 1970 as amended by Notification No.F.1/2/70-DH(S) dated the 25<sup>th</sup> July, 1970 and all other powers enabling him in this behalf, the Lieutenant Governor of NCT of Delhi in consultation with the High Court of Delhi is pleased to make the following rules further to amend the Delhi Higher Judicial Service Rules, 1970, namely: -

- 1. Short title and commencement. (1) These rules may be called the Delhi Higher Judicial Service (Amendment) Rules, 2016.
  - (2) They shall come into force on the date of their publication in the official Gazette.
- 2. Amendment of rule 7B. -

In the Delhi Higher Judicial Service Rules 1970, for rule 7B, the following shall be substituted, namely: -

- "7B. Selection for promotion by holding limited competitive examination. -
  - (1) The High Court shall hold a limited written competitive examination for promotion of member of the Delhi Judicial Service as per clause (b) of sub-rule(1) of rule 7 in the following manner: -

(i) Written examination - 600 marks (ii) Assessment of Record - 150 marks (iii) Viva voce - 250 marks

(2) For the Assessment of Records, the ACRs of the Candidate for the preceding five years, carrying weightage of 30 marks for each year will be taken into account. The criteria for awarding of marks for each ACR shall be as under: -

Grading	Marks
A+	30
A	20
B+	15
В	10

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Provided that any officer having grading as 'C' (Integrity doubtful) in any year shall not be eligible to appear in the limited competitive examination.

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Provided further a candidate shall be eligible to appear in viva voce only in case he secures 50% marks each in the Written Examination and the Assessment of Records in the case of candidates of General Category and 45% in the case of reserved category.

Provided also that a candidate of general category must secure a minimum of 50% marks and candidates of reserved categories must secure a minimum of 45% marks in viva voce to be eligible for being recommended for appointment to the service."

By order and in the name of the Lt. Governor of National Capital Territory of Delhi;

(Pawan Singh Rajawat) Additional Secretary (Law, Justice & L.A.)

No.F.6/11/2011-Judl./Suptlaw/ 877 - 881

Dated 9 November, 2016

Copy forwarded for information and necessary action to:

1. The Secretary to Govt. of India, Ministry of Home Affairs, New Delhi.

2. The Secretary to Govt. of India, Ministry of Law & Justice, (Department of Justice), Shastri Bhawan, New Delhi.

The Registrar General, High Court of Delhi, New Delhi w.r.t. their letter No.2150/DHC/Gaz./G-1/2016 dated 07.05.2016.

4. The District & Sessions Judge (HQ), Delhi, Tis Hazari Courts Complex, Delhi.

5. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV).

6. Guard file.

(Pawan Singh Rajawat) Additional Secretary (Law, Justice & L.A.)